

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**APPEAL No. 47 of 2024 (SZ)**

**M/s. SARAVANA BLUE METALS**

**... Appellant**

**Vs**

**SEIAA and Ors**

**... Respondents.**

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Dated at Chennai on this the 18<sup>th</sup> day of February, 2025



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# 146



सत्यमेव जयते

Thiru.R.VIJAYABASKARAN, ME,M.B.A.,  
MEMBER SECRETARY (i/c)

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY – TAMIL NADU

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## ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.6773/1(a)/EC.No:4318/2020 dated:14.08.2020

To

Thiru. R.K.Selvakumar  
4/51, Ramam Palayam,  
Jadayampalayam post,  
Mettupalayam Taluk,  
Coimbatore District- 641302.

Sir/Madam,

**Sub:** SEIAA-TN – Rough Stone and Gravel quarry over an extent of 1.89.0Ha in S.F.Nos. 33/2 & 34/2A(P), Jadayampalayam Village, Mettupalayam Taluk, Coimbatore District, Tamil Nadu by Thiru. R.K.Selvakumar - issue of Environmental Clearance – Reg.

**Ref:** 1. Online Proposal No. SIA/TN/NCP/34238/2019 dated: 04.04.2019.  
2. Application for Environmental Clearance dated: 08.04.2019.  
3. Minutes of the 129<sup>st</sup> SEAC meeting held on 17.05.2019.  
4. Project proponent reply dated: 05.09.2019.  
5. Minutes of the 138<sup>th</sup> SEAC Meeting held on 09.11.2019.  
6. Project proponent reply dated: 28.02.2020.  
7. Minutes of 372<sup>nd</sup> SEIAA Meeting held on 13.03.2020  
8. Minutes of 389<sup>th</sup> SEIAA Meeting held on 14.08.2020

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### Details of Minor Mineral Activity:-

This has reference to your application second cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.



  
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SEIAA-TN



1	Name of Project Proponent and address	Thiru. R.K.Selvakumar 4/51, Ramam Palayam, Jadayampalayam post, Mettupalayam Taluk, Coimbatore District- 641302.
2	Location of the Proposed Activity	
	Survey Number	33/2 and 34/2A (P)
	Latitude and Longitude	11°17'05.30"N to 11°17'13.45"N 76°59'0.55"E to 76°59'05.30"E
	Village	Jadayampalayam Village
	Taluk	Mettupalayam Taluk
	District	Coimbatore District
3	Proposed Activity	
	i. Minor mineral	Rough Stone & Gravel
	ii. Mining Lease Area	1.89.0 Ha
	iii. Approved quantity	1,89,322m <sup>3</sup> of Rough stone & 13,192 m <sup>3</sup> of Gravel
	iv. Depth of Mining	44m
	v. Type of mining	Opencast semi-mechanized Mining
	vi. Category(B1/B2)	B2
	vii. Precise area communication approved by the District Collector with date	Rc.No.141/mines/2018 Dt: 22.01.2019
	viii. Mining plan approval by Joint Director /Assistant Director (i/c), of Geology and Mining, Coimbatore	Rc.No.141/mines/2018 Dt: 06.02.2019
	ix. Mining period	5 Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished.
5	Man Power requirement per day:	10 Employees



6	<b>Utilities</b>	
	i. Source of Water :	Water Vendors & Existing Bore whole
	ii. Quantity of Water Requirement in KLD:	4.2 KLD
	a. Domestic & Drinking purpose	1.0 KLD
	b. Green Belt & Dust Suppression	3.2 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	--
7	<b>Cost</b>	
	i. Project Cost	Rs.29.35 lakhs
	ii. EMP Cost	Rs.3.90 lakhs
8	<b>Noc from the District Forest Office, Coimbatore District</b>	Na.Ka.No.141/Mines/2019 Dated: 27.02.2020
9	<b><u>Validity:</u></b>	
	<b>This Environmental Clearance is granted for the production of 1,89,322m<sup>3</sup> of Rough stone &amp; 13,192 m<sup>3</sup> of Gravel for the period of 5 Years from the date of execution of the mining lease.</b>	

The Proponent has furnished affidavit in Fifty Rupees stamp paper attested by the Notary stating that

I, Thiru. R.K.Selvakumar, S/o. Karivaradhan, 4/51, Ramam Palayam, Jadayampalayam post, Mettupalayam Taluk, Coimbatore District- 641302, solemnly declare and sincerely affirm that:

I have applied for getting Environmental Clearance to SEIAA, Tamil Nadu for mining lease for mining of Rough Stone & Gravel Quarry over an Extent of 1.89.0Ha in S.F.Nos. 33/2 & 34/2A(P), Jadayampalayam Village, Mettupalayam Taluk, Coimbatore District, Tamil Nadu.

We will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.



CER Activity	Project Cost (Rs. In Lakhs)	CER Cost 2.0% of project cost (Rs. In Lakhs)
Developing Library Facilities to Government High School, Mettupalayam.	29.35	0.58
Total cost Allocation	29.35	0.58

**Details of Quarries located within 500M radius from the proposed quarry:**

The Project Proponent has submitted a copy of the letter obtained from the Joint Director /Assistant Director (i/c), Department of Geology & Mining, Coimbatore District in his RC.No. 141/Mines/2019, dt: 27.02.2020 has stated that the details of other quarries within a radius 500m from the boundary of the proposed quarry site as follows:

S.No.	Name of the applicant/ Lessee	S.F.No. & Village	Extent in Hectare	Status
1. Existing quarries:				
----Nil----				
2. Expired quarries:				
----Nil----				
3. Abandoned quarries:				
----Nil----				
4. Proposed quarries:				
1.	Thiru. R.K.Selvakumar	Jadayampalayam 33/2 and 34/2A (P)	1.89.0	Subject Area
2.	Thiru. R.K.Selvakumar	Jadayampalayam 34/1 and 40/1 (P)	1.70.5	Precise area communicated
5. Futur Proposed quarries:				
----Nil----				

**Appraisal by SEAC:-**

The proposal was placed in this 138<sup>th</sup> SEAC Meeting held on 09.11.2019 along with reply from the proponent. After the detailed discussion on the inspection report of the sub-committee & details submitted by the proponent, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions:

1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB



*[Signature]*  
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2. The proponent shall leave safety distance of 50m from the boundary of the odai which is located nearby the project site.
3. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
4. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
5. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
6. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
7. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
8. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
9. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
10. The mine closure plan submitted by the project proponent shall be strictly followed after the laps of the mine as reported.
11. The proposal for the CER (2% of the project cost) as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.



**Discussion by SEIAA and the Remarks:-**

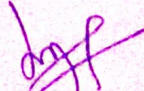
The proposal was placed before the SEIAA in its 389<sup>th</sup> Meeting held on 14.08.2020. After detailed discussion the Authority decided to issue Environmental Clearance subject to general conditions and the following conditions as recommended by SEAC.

1. All the condition imposed by the District Collector, Coimbatore Rc.No.141/mines/2018 Dated: 22.01.2019 should be strictly followed.
2. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
3. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
4. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.
5. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.

**Part-A: Conditions to be Complied before commencing mining operations:-**

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
  - I. The project has been accorded Environmental Clearance.
  - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
  - III. Environmental Clearance may also be seen on the website of the SEIAA.
  - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.



  
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4. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
5. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
6. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
7. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
8. The proponent shall ensure that First Aid Box is available at site.
9. The excavation activity shall not alter the natural drainage pattern of the area.
10. The excavated pit shall be restored by the project proponent for useful purposes.
11. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
12. The quarrying operation shall be restricted between 7AM and 5 PM.
13. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
14. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.

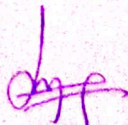


18. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
22. The following measures are to be implemented to reduce Noise Pollution
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
  - All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.



26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
28. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
29. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
30. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
31. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
32. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
33. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.



  
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34. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
35. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
37. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
38. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
39. Bunds to be provided at the boundary of the project site.
40. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
41. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
42. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
43. The Project Proponent shall provide solar lighting system to the nearby villages.
44. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
45. Safety equipments to be provided to all the employees.
46. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
47. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.



48. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
49. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
50. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
51. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
52. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
53. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
54. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
55. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
56. All the commitment made by the project proponent in the proposal shall be strictly followed.
57. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
58. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 ( M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017



& M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

**Part B: General Conditions:**

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program



*[Signature]*  
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SEIAA-TN

- of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
  13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
  14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
  15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
  16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
  17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
  18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
  19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
  20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act. 1986.



21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

  
MEMBER SECRETARY  
SEIAA-TN

**Copy to:**

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1<sup>st</sup>& 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.



6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Coimbatore District.
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EIA Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.





DR.JAYANTHI.M, I.F.S.,  
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY – TAMIL NADU  
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**ENVIRONMENTAL CLEARANCE**

**Lr. No.SEIAA-TN/F.No.6772/1(a)/EC.No:4354/2020 dated:14.09.2020**

To

Thiru. R.K.Selvakumar  
4/51, Ramam Palayam,  
Jadayampalayam post,  
Mettupalayam Taluk,  
Coimbatore District- 641302.

Sir/Madam,

**Sub:** SEIAA-TN – Rough Stone and Gravel Quarry over an Extent of 1.70.5 ha in S.F.No: 34/1 & 40/1(P) at Jadayampalayam Village, Mettupalayam Taluk, Coimbatore District in the state of Tamil Nadu by Thiru. R.K.Selvakumar- issue of Environmental Clearance – Reg.

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8. Minutes of 389<sup>th</sup> SEIAA Meeting held on 14.08.2020  
9. Project proponent reply dated: 03.09.2020

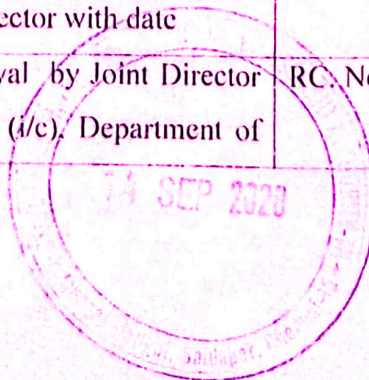


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10. Minutes of 395<sup>th</sup> SEIAA Meeting held on 11.09.2020**Details of Minor Mineral Activity:-**

This has reference to your application second cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

1	<b>Name of Project Proponent and address</b>	Thiru. R.K.Selvakumar 4/51, Ramam Palayam, Jadayampalayam post, Mettupalayam Taluk, Coimbatore District- 641302.
2	<b>Location of the Proposed Activity</b>	
	Survey Number	34/1 & 40/1(P) Patta lands
	Latitude and Longitude	11°17'5.817"N to 11°17'11.35"N 76°58'36.10"E to 76°58'0.56"E
	Village	Jadayampalayam Village
	Taluk	Mettupalayam Taluk
	District	Coimbatore District
3	<b>Proposed Activity</b>	
	i. Minor mineral	Rough Stone & Gravel
	ii. Mining Lease Area	1.70.5 Ha
	iii. Approved quantity	219072m <sup>3</sup> of Rough stone & 9990m <sup>3</sup> of Gravel
	iv. Depth of Mining	50m
	v. Type of mining	Opencast mechanized Mining
	vi. Category(B1/B2)	B2
	vii. Precise area communication approved by the District Collector with date	RC. No.1494/Mines/2017 Dt: 22.02.2019
	viii. Mining plan approval by Joint Director /Assistant Director (i/c), Department of	RC. No.1494/Mines/2017 Dt: 06.02.2019

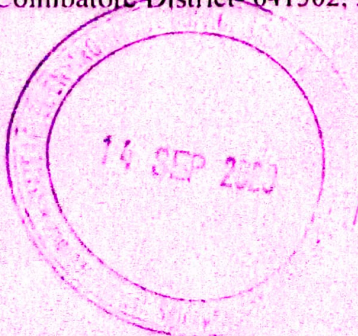


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	Geology and Mining, Coimbatore	
	ix. Mining period	5 Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished.
5	Man Power requirement per day:	22 Employees
6	Utilities	
	i. Source of Water :	Water Vendors & Existing Bore whole
	ii. Quantity of Water Requirement in KLD:	14.0 KLD
	a. Domestic & Drinking purpose	9.5 KLD
	b. Green Belt & Dust Suppression	3.5 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	--
7	Cost	
	i. Project Cost	Rs. 33 lakhs
	ii. EMP Cost	Rs. 3.50 lakhs
8	Noc from the District Forest Office, Coimbatore District	Na.Ka.No.849/2020/F2 dt: 17.02.2020
9	<u>Validity:</u> This Environmental Clearance is granted for the production of 219072m <sup>3</sup> of Rough stone & 9990m <sup>3</sup> of Gravel for the period of 5 Years from the date of execution of the mining lease.	

The Proponent has furnished affidavit in Fifty Rupees stamp paper attested by the Notary stating that

I, Thiru. R.K.Selvakumar, S/o. Karivaradhan, 4/51, Ramam Palayam, Jadayampalayam post, Mettupalayam Taluk, Coimbatore District- 641302, solemnly declare and sincerely affirm that:



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I have applied for getting Environmental Clearance to SEIAA, Tamil Nadu for mining lease for mining of Rough Stone and Gravel Quarry over an Extent of 1.70.5 ha in S.F.No: 34/1 & 40/1(P) at Jadayampalayam Village, Mettupalayam Taluk, Coimbatore District in the state of Tamil Nadu.

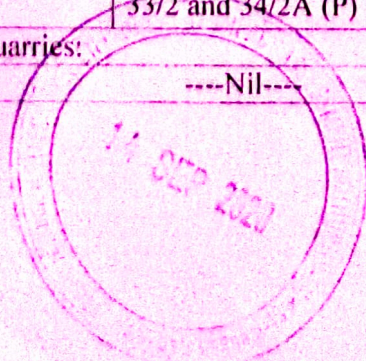
We will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs. In Lakhs)	CER Cost 2.0% of project cost (Rs. In Lakhs)
Developing Library Facilities to Government High School, Mettupalayam.	33	0.66
Total cost Allocation	33	0.66

**Details of Quarries located within 500M radius from the proposed quarry:**

The Project Proponent has submitted a copy of the letter obtained from the Joint Director /Assistant Director (i/c), Department of Geology & Mining, Coimbatore District in his RC.No. 1494/Mines/2019, dt: 27.02.2020 has stated that the details of other quarries within a radius 500m from the boundary of the proposed quarry site as follows:

S.No.	Name of the applicant/ Lessee	S.F.No. & Village	Extent in Hectare	Status
1. Existing quarries:				
----Nil----				
2. Expired quarries:				
----Nil----				
3. Abandoned quarries:				
----Nil----				
4. Proposed quarries:				
1.	Thiru. R.K.Selvakumar	Jadayampalayam 34/1 and 40/1 (P)	1.70.5	Subject Area
2.	Thiru. R.K.Selvakumar	Jadayampalayam 33/2 and 34/2A (P)	1.89.0	Precise area communicated
5. Futur Proposed quarries:				
----Nil----				



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**Appraisal by SEAC:-**

The proposal was placed in this 129<sup>th</sup> SEAC Meeting held on 17.05.2019 and in 159<sup>th</sup> SEAC Meeting held on 23.06.2020 along with reply from the proponent. After the detailed discussion on the inspection report of the sub-committee & details submitted by the proponent, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions:

1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB
2. The proponent shall leave safety distance of 50m from the boundary of the odai which is located nearby the project site.
3. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
4. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
5. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
6. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
7. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
8. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon\*ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).



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9. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
10. The mine closure plan submitted by the project proponent shall be strictly followed after the laps of the mine as reported.
11. The proposal for the CER (2% of the project cost) as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.

**Discussion by SEIAA and the Remarks:-**

The proposal was placed before the SEIAA in its 372<sup>th</sup> SEIAA Meeting held on 13.03.2020, 389<sup>th</sup> SEIAA Meeting held on 14.08.2020 & 395<sup>th</sup> Meeting held on 11.09.2020. After detailed discussion the Authority decided to grant Environmental Clearance subject to the conditions as recommended by the SEAC and subject to General conditions.

1. All the condition imposed by the Assistant Director of Geology and Mining vide Rc. No 1494/Mines/2017, dated: 06.02.2019 should be strictly followed.
2. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
3. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
4. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.
5. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.

**Part-A: Conditions to be Complied before commencing mining operations:-**

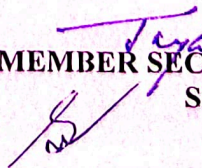
1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
  - I. The project has been accorded Environmental Clearance.



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- II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
  - III. Environmental Clearance may also be seen on the website of the SEIAA.
  - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
  3. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
  4. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
  5. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
  6. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
  7. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
  8. The proponent shall ensure that First Aid Box is available at site.
  9. The excavation activity shall not alter the natural drainage pattern of the area.
  10. The excavated pit shall be restored by the project proponent for useful purposes.
  11. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
  12. The quarrying operation shall be restricted between 7AM and 5 PM.
  13. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.



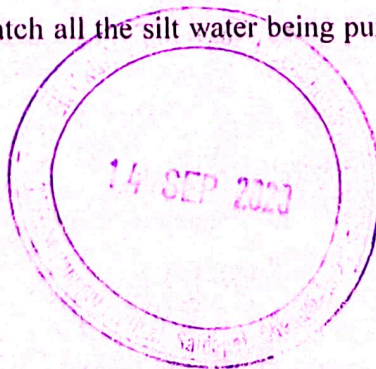
  
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14. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
  - i. Roads shall be graded to mitigate the dust emission.
  - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
22. The following measures are to be implemented to reduce Noise Pollution
  - i. Proper and regular maintenance of vehicles and other equipment
  - ii. Limiting time exposure of workers to excessive noise.
  - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
  - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.



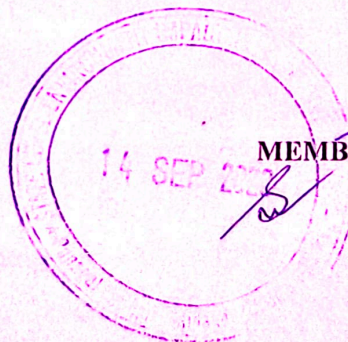
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- v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, Govt to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
28. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous& other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
29. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
30. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
31. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The



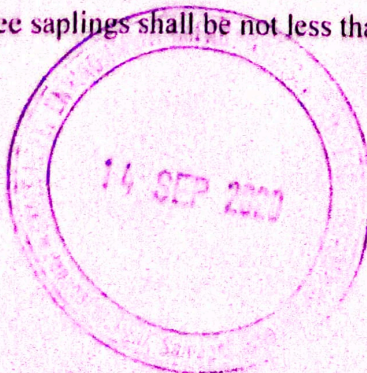
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- silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
32. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Commissioner mining officer shall ensure this.
  33. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
  34. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
  35. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
  36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
  37. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
  38. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
  39. Bunds to be provided at the boundary of the project site.
  40. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.



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41. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
  42. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
  43. The Project Proponent shall provide solar lighting system to the nearby villages.
  44. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
  45. Safety equipments to be provided to all the employees.
  46. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
  47. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
  48. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
  49. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
  50. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
  51. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
  52. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
  53. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
  54. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.



55. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
56. All the commitment made by the project proponent in the proposal shall be strictly followed.
57. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
58. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 ( M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

**Part B: General Conditions:**

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.



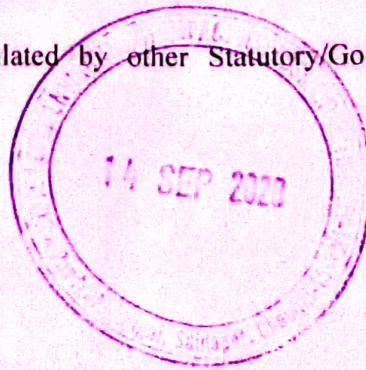
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SEIAA-TN

6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.



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16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.



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23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

*S. Jayan*  
MEMBER SECRETARY  
SEIAA-TN

**Copy to:**

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary to Government, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1<sup>st</sup>& 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Coimbatore District.
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EIA Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**APPEAL No. 47 of 2024 (SZ)**

**M/s. SARAVANA BLUE METALS**

**... Appellant**

**Vs**

**SEIAA and Ors.**

**...Respondents**

**TYPED SET OF PAPERS FILED BY APPELLANT**

**COUNSEL FOR APPELLANT**